

areas to which priority is likely to be given; and

(d) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (d). Under the new Industry Policy announced in July, 1991, industrial licensing has been abolished except for a short list of 18 industries which continue to be subject to licensing. An entrepreneur is free to locate his project in any place subject to conformity the locational policy of the Government.

Minimum Wages in Delhi

4611. SHRI MOHAMMAD ALI ASHRAF FATMI:
SHRI PIUS TIRKEY:

Will the PRIME MINISTER be pleased to state:

(a) whether the labour laws are being violated in the factories of Delhi;

(b) if so, the complaints received during the last two years; and

(c) the action taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) According to Delhi Administration, during the course of inspections by the Factory Inspectors/ Labour Inspectors, some Factories in Delhi are found violating the provisions of different Labour Laws such as Factories Act, 1948, Minimum Wages Act, Contract Labour (Regulation and Abolition) Act and Payment of Bonus

Act, etc.

(b) During the calendar year 1990 and 1991, 20,888 complaints for alleged violation of different provisions of the Labour Laws such as Factories Act, Minimum Wages Act, Contract Labour (Regulation and Abolition) Act, and Payment of Bonus Act, etc. were received in the Labour Department, Delhi Administration.

(c) Complaints were investigated by the Factory Inspectors/Labour Inspectors of Delhi Administration. A total of 3944 managements/ employers have been prosecuted under various provisions of labour laws during 1990 and 1991.

[English]

Retiring Persons Scheme of DDA

4612. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the scheme floated by the DDA for allotment of flats to retiring/ retired persons;

(b) the number of persons registered under each Scheme and the number out of them still awaiting the allotment; and

(c) the time by which the flats are likely to be allotted to the remaining persons?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) (a) to (c). The details of special registration schemes announced by the DDA for retired/retiring public servants are given as under:-

<i>S. No.</i>	<i>Name of the Scheme</i>	<i>Total Number of persons registered</i>
1.	Retired Persons Scheme, 1972	834
2.	Retired Persons Scheme, 1982	3440
3.	Retired Persons Scheme, 1985	4370
4.	SFS for Retired/ retiring persons 1981 (extended in 1983)	3242

All the registrants found eligible have already been allotted flats.

Misconduct for Workman/Employee

4613. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether as per the Supreme Court decision in the case of R.V. Patel Vs Ahmedabad Municipal Corporation it is necessary for the employer to prescribe the misconduct so that the workman/employee knows the pitfalls;

(b) if so, the details thereof; and the action taken on the judgement;

(c) whether the Conduct Rules are elaborate enough to define misconduct; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (d). Information is being collected.

[*Translation*]

Filling up of Reserved Vacancies

4614. SHRI CHHEDI PASWAN: Will the PRIME MINISTER be pleased to state:

(a) the number of vacancies in each group in the Ministries/Departments of the

Union Government as on March 1, 1992 category- wise;

(b) the number of SCs/STs ex-servicemen and handicapped persons in each category;

(c) the steps taken to fill up the vacancies reserved for scheduled castes/scheduled tribes, ex-servicemen, disabled persons; and

(d) the time by which these are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c). The determination of total number of vacancies in different categories of posts, identifying the share reserved from among these vacancies for the Scheduled Castes and Scheduled Tribes, the Physically Handicapped and the Ex-Servicemen is done by the Ministres/Departments themselves in accordance with the prescribed Rosters and the relevant instructions issued on the matter. Information in respect of vacancies arising in posts in Group 'A', 'B', 'C' and 'D' under the various Ministries and Departments is not centrally monitored in this Ministry.

Filling up of vacancies in the different categories in each group of posts is a con-